

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 48026/2025

[Arising out of impugned final judgment and order dated 19-03-2025 in SA No. 179/2025 passed by the High Court of Judicature at Madras]

DEVARAJ

Petitioner(s)

VERSUS

SELVARAJ & ORS.

Respondent(s)

(FOR ADMISSION and I.R.

IA No. 309633/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

IA No. 309631/2025 - EXEMPTION FROM FILING O.T.)

Date : 30-01-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE VIJAY BISHNOI

For Petitioner(s) :

Mr. B. Karunakaran, AOR
Mr. Kannan, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the petitioner seeking adjournment on the ground of personal difficulty, list the matter after one week.

(ANITA MALHOTRA)
AR-CUM-PS

(NIDHI WASON)
ASSISTANT REGISTRAR